

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency)No. 520 of 2019**

**IN THE MATTER OF:**

**Regional Provident Fund Commissioner, Tirunelveli .....Appellant**

**Vs.**

**V.Nagarajan & Ors. ....Respondents**

**Present :**

**For Appellant: Mr. Manish Dhir, Mr. Aakash Singh, Advocates**

**For Respondents: Mr. M.Ravi, Advocate for R-2**

**O R D E R**

**25.07.2019** - Mr. M.Ravi, learned counsel for Respondent No. 2 ('Successful Resolution Applicant') appears on behalf of Respondent. He prays for and is allowed two weeks to file reply-affidavit along with Vakalatnama by 26<sup>th</sup> July, 2019. Rejoinder, if any, may be filed by the Appellant within ten days thereafter.

It is further submitted that Respondent was to keep the Provident Fund Amount of Rs. 5,55,128/- in separate Interest bearing Account as ordered on 15<sup>th</sup> May, 2019. It is stated if they have not deposited the same in a separate interest bearing account, this Appellate Tribunal may initiate contempt proceedings against Respondent / Successful Resolution Applicant' of the 'Corporate Debtor'.

Post this case for 'orders' on **14<sup>th</sup> August, 2019** . ...contd.

The appeal may be disposed of on the next date.

In modification of interim order passed by us on 15<sup>th</sup> May, 2019, we direct second Respondent to immediately deposit the amount of Rs. 5,55,128/- with the '**Regional Provident Fund Commissioner, Tirunelveli**' subject to the decision of this appeal.

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice A. I. S. Cheema]  
Member (Judicial)

[Kanthi Narahari]  
Member (Technical)

ss/sk

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